

Central Administrative Tribunal
Madras Bench

CP/310/00012/2018 in OA/310/01863/2017

Dated Monday the 23rd day of April Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

M.Chelladurai,
S/o S.Muthu,
No.4/19, 5th Street,
East Banu Nagar,
Pudur, Ambattur,
Chennai 600 053.

By Advocate Mr.R.Malaichamy

.. Applicant/Applicant

Vs.

1. Dr.S.Christopher,
The Chairman/Director General (Secretary),
Defence research & Development Organization,
DRDO Bhawan, Rajaji Marg,
New Delhi 110 105.
2. Shri Sanjay Mitra,
The Defence Secretary,
M/o Defence,
No.101-A, South Block,
New Delhi 110 011.
3. Dr.P.Sivakumar
The Director,
defence Research Development,
Organization (DRDO),
Combat Vehicle Research &
Development Establishment(CVRDE),
Avadi, Chennai 600 054. .. Respondents/Respondents

By Advocate Mr.K.Rajendran

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

This CA has been filed by the applicant in OA 1863/2017 against the respondents alleging wilful disobedience of the order passed by this Tribunal in OA 1863/2017 dated 02.4.2018. Notice was issued to the respondents.

2. The applicant had filed the OA seeking to set aside the order of the 3rd respondent dated 18.8.2017 and consequently direct the respondents to grant provisional pension to the applicant till his case was finally settled and also to pay the arrears of provisional pension with interest at the rate of 12% per annum. This Tribunal, by order dated 02.4.2018 granted liberty to the applicant to produce the documents sought by the competent authority within a period of two weeks from the date of receipt of a copy of the order. On receipt of the same, the competent authority was directed to pass appropriate orders within a period of six weeks thereafter.

3. Mr.K.Rajendran appears for the respondents.

4. Today, when the matter is taken up, both counsel would, in unison, submit that the order of this Tribunal had since been complied with and accordingly the CP could be closed.

5. In view of the submission, the CA is liable to be closed.

6. CA is closed. Notices of contempt are discharged.